

Today again I tabled a Calling Attention motion.

MR. SPEAKER : For what ?

SHRI S. JAIPAL REDDY : To discuss the reported agreement with the Union Carbide.

MR. SPEAKER : There is nothing, Sir. Why are you beating the air ? There is nothing.

SHRI S. JAIPAL REDDY : Government must make a statement on the Floor of the House.

MR. SPEAKER : If there is a statement it will come.

SHRI S. JAIPAL REDDY : Are we to learn from the Press ?

MR. SPEAKER : You learn something which is wrong. What can I do ?  
(Interruptions)

#### PAPERS LAID ON THE TABLE

[English]

Notification under section 41 of the Finance Act, 1979 and section 159 of the Customs Act, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table—

- (1) A copy of Notification No. G.S.R. 503(E) (Hindi and English versions) published in Gazette of India dated the 17th March, 1986 together with an explanatory memorandum regarding exemption of delegates of the Ministerial Meeting of the Coordinating Bureau of Non-aligned Countries to be held in New Delhi from the payment of foreign travel tax in respect of their international journey to any place outside India at the close of the said

Meeting under section 41 of the Finance Act, 1979.

[Placed in Library. See No. LT 2326/86].

- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

(i) G.S.R. 493(E) published in Gazette of India dated the 13th March, 1986 together with an explanatory memorandum making certain amendment to Notification Nos. 281-Customs dated the 2nd August, 1976, 111/86-Customs dated the 17th February, 1986, 153/86-Customs, 154/86-Customs, 162/86-Customs and 182/86-Customs dated 1st March, 1986.

(ii) G.S.R. 494(E) published in Gazette of India dated the 13th March, 1986 together with an explanatory memorandum making certain amendment to Notification Nos. 187-Customs, 189-Customs and 190-Customs dated the 1st March, 1986.

[Placed in Library. See No. LT 2327/86]

- (3) A copy of the Central Excise (Eighth Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 498(E) in Gazette of India dated the 14th March, 1986, together with an explanatory memorandum under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944.

[Placed in Library. See No. LT. 2328/86]

- (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—

- (i) G.S.R. 492(E) published in Gazette of India dated the 13th March, 1986 together with an explanatory memorandum regarding exemption to Steam, Bleach Liquor and Coffee Husk and Coffee Skin from the whole of the duty of excise leviable thereon.
- (ii) G.S.R. 496(E) published in Gazette of India dated the 14th March, 1986 together with an explanatory memorandum making certain amendment to Notification No. 64/68-CE dated the 10th February, 1986.
- (iii) G.S.R. 499(E) published in Gazette of India dated the 14th March, 1986 together with an explanatory memorandum providing for credit of the specified duty paid on polyvinyl chloride resins used in exempted intermediate product polyvinyl chloride compound in turn used in insulated electric wires and cables by a small scale manufacturer.
- [Placed in Library. See No. LT 2329/86]

**Notification under Section 22A of the  
MRTP Act, 1969**

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : I beg to lay on the Table a copy of Notification No. S.O. 100(E) (Hindi and English versions published in Gazette of India dated the 19th March, 1986 making certain amendment to Notification No. S.O. 65(E) published in Gazette of India dated the 21st February, 1986 under sub-section (3) of section 22A of the Monopolies and Restrictive Trade Practices Act, 1969.

[Placed in Library. See No. LT 2330/86]

12.10 hrs.

**MESSAGE FROM THE PRESIDENT**

[English]

MR. SPEAKER : I have to inform the House that I have received the following message dated the 20th March, 1986 from the President :

“I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on 20th February, 1986.”

PROF. MADHU DANDAVATE : Sir, is it a motion of thanks to the House.

MR. SPEAKER : Yes, Sir, by the President—a message.

12 11 hrs.

**COMMITTEE ON PRIVATE MEMBER'S BILLS AND RESOLUTIONS  
Fifteenth Report**

[English]

SHRI M. THAMBI DURAI (Dharmapuri) : I beg to present the Fifteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

**MATTERS UNDER RULES 377.**

[Translation]

(i) Need to consider the policy of levying excise duty on articles of mass consumption like 'paan' and cigarettes and to streamline the procedure regarding grant of clearance to new brands of cigarettes

SHRI MANPHOOL SINGH CHAUDHARY (Bikaner) : Mr. Speaker, Sir, general public is feeling that the Government is levying excise duty on articles of